

[Shri R. Anbarasu]

a Bill further to amend the Constitution of India.

MR. DUPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI R. ANBARASU: I introduce the Bill.

15.42 hrs.

#### DECLARATION OF ASSETS BY CIVIL SERVANTS BILL\*

[English]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants."

*The motion was adopted.*

SHRI K. RAMAMURTHY: I introduce the Bill.

15.42½ hrs.

#### CONSTITUENT ASSEMBLY BILL\*

[English]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill to provide for convening of a Constituent Assembly of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for convening of a Constituent Assembly of India."

*The motion was adopted.*

SHRI K. RAMAMURTHY: I introduce the Bill.

15.43 hrs.

#### CONSTITUTION (AMENDMENT) BILL\*

##### (Amendment of Article 16)

[English]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI K. RAMAMURTHY: I introduce the Bill.